

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-254(PB)/2019

IN THE MATTER OF:

Mr. Gautam Menon & Anr. Applicant/petitioner
Vs.
M/s. Saluja Construction Company Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Sonal Anand, Mr. Aayush Sai, Advs.
For the respondent Mr. Harsh Sethi, Mr. Sarvapriya Makkar, Advs.

ORDER

Learned counsel for the respondent states that reply shall be filed within ten days with a copy in advance to the counsel for the petitioner. Vakalatnama and board resolution of the corporate debtor authorising him to appear may also be filed along with the reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 18.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)